

(b) The other applications received from Bihar State Electricity Board or its joint venture were forwarded to the Ministry of Power for their comments. Ministry of Power have sent their comments/recommendations in respect of four cases, which along with other relevant factors will be placed before the Inter-Ministerial Standing Linkage Committee (Long Term) for Power for consideration.

Illegal mining

†1864. SHRI KAPTAN SINGH SOLANKI: Will the Minister of COAL be pleased to state :

- (a) the number of cases regarding illegal mining that have come to the light during the last two years;
- (b) whether Government has taken any action in this regard;
- (c) if so, the details thereof;
- (d) whether Government has fixed any responsibility in this regard; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The illegal mining of coal is carried out stealthily and clandestinely. The management of subsidiary coal companies lodges First Information Report (FIR) with local police station, whenever such incident/activities are noticed by them in their commend area. As per raids conducted by security personnel as well as joint raids with the law and order authorities of the concerned State Governments, the number of FIRs lodged in connection with illegal mining of coal in different subsidiaries of Coal India Limited (CIL) during 2008-09 and 2009-2010 are given below :

Sl.No.	Name of the Company	2008-2009	2009-2010
1.	Eastern Coalfields Ltd.	43	68
2.	Bharat Coking Coal Ltd.	05	03
3.	Central Coalfields Ltd.	02	02
4.	Northern Coalfields Ltd.	-	-
5.	Western Coalfields Ltd.	01	-
6.	South Eastern Coalfields Ltd.	-	-
7.	Mahanadi Coalfields Ltd.	-	-
8.	North Eastern Coalfields	-	02
TOTAL		51	75

†Original notice of the question was received in Hindi.

(b) to (c) Since law and order is a State subject, primarily it is the responsibility of the concerned State/District administration to take necessary deterrent action to stop/curb illegal mining and take follow up action to convict the persons responsible for such illegal act. However, the steps taken by the Government coal companies to prevent illegal mining are:

- (i) Rat holes created by illegal mining are dozed off and filled up with stone and debris wherever possible.
- (ii) Concrete walls have been erected on the mouth of the abandoned mines to prevent access and illegal activities in these areas.
- (iii) Regular raids/checks being conducted by security personnel and static security pickets including armed guards during the night hours are being deployed at pithead depots.
- (iv) Surprise raids/checks being conducted jointly by security personnel and law and order authorities of the concerned State Government.
- (v) Fencing is constructed at the various illegal mining sites along with displaying of signboards mentioning "Dangerous and Prohibited Place."
- (vi) Dumping of the overburden is done on the outcrop zones, which are not required to be mined.
- (vii) Collection of intelligence reports about illegal coal depots and illegal movement of coal and informing district authorities of the same for taking preventive action.
- (viii) Installation of check-posts at vulnerable points to check transport documents.
- (ix) Training of existing security personnel, refresher training of CISF personnel and basic training of new recruits in security discipline for strengthening the security set up.
- (x) The coal companies maintain close liaison with the State authorities.
- (xi) Committee/task forces has been constituted at different level (block level, sub-divisional level, district level. State level) at some of the subsidiaries of CIL to monitor different aspects of illegal mining.

**Implementation of Task Force Committee report on
allocation of coal**

1865. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of COAL be pleased to state:

(a) whether the Ministry has received the report of the Task Force Committee on Coal allocation to the State Governments from nearer coal resources;